

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [M/s Ceasan Glass Private Limited]

RELEVANT PARTICULARS

1	Name of corporate debtor	M/s Ceasan Glass Private Limited
2	Date of incorporation of corporate debtor	08-01-2007
3	Authority under which corporate debtor is incorporated / registered	ROC, Vijayawada
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999AP2007PTC052303
5	Address of the registered office and principal office (if any) of corporate debtor	40-7-12A, Block 15, Darshan Complex, Ground Floor Behind Yamaha Show Room Mogulrajpuram, Vijayawada-520010, Andhra Pradesh
6	Insolvency commencement date in respect of corporate debtor	27-10-2021
7	Estimated date of closure of insolvency resolution process	24-04-2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	Srinivas Gudla RA IBB/IPA/-001/IP-P02093/2020-2021/13333
9	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No-201, Aqua Tower East Point Colony Visakhapatnam-530017, Andhra Pradesh gudlasrinivasrao@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No-201, Aqua Tower East Point Colony Visakhapatnam-530017, Andhra Pradesh gudlasrinivasrao@gmail.com
11	Last date for submission of claims	09-11-2021
12	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) N/A
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. N/A 3.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: 1031-60012 Physical Address:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [M/s Ceasan Glass Private Limited] on [27-10-2021].

The creditors of [M/s Ceasan Glass Private Limited], are hereby called upon to submit their claims with proof on or before [09-11-2021] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Name and Signature of Interim Resolution Professional

:Srinivas Gudla Rao

Date and Place:

:30-10-2021 and Ongole

SRINIVAS GUDLA RAO

Interim Resolution Professional
IP-13203